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LAW DEPARTMENT

NOTIFICATION

The 8th April, 2020

No.3723-I-Legis-15/2020/L.– The Following Ordinance promulgated by the Governor of Odisha on the 7th April, 2020 is hereby published for general information.

ODISHA ORDINANCE NO.1 OF 2020

THE EPIDEMIC DISEASES (AMENDMENT) ORDINANCE, 2020.

AN

ORDINANCE

**TO AMEND THE EPIDEMIC DISEASES ACT, 1897
IN ITS APPLICATION TO THE STATE OF ODISHA.**

WHEREAS the Legislature of the State of Odisha is not in session;

AND WHEREAS the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to attend the Epidemic Diseases Act, 1897 in its application to the State of Odisha in the manner hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Odisha is pleased to make and promulgate the following Ordinance in the Seventy-first Year of the Republic of India as follows :-

- Short title. 1. This Ordinance may be called the Epidemic Diseases (Amendment) Ordinance, 2020.
- Amendment of section 2. 2. In the Epidemic Diseases Act, 1897 in its application to the State of Odisha, (hereinafter referred to as the principal Act), in sub-section (2) of section 2, after clause (b), the following clause shall be inserted, namely :-
- “(c) procurement of goods, services and equipments necessary for prevention and control of the epidemic disease and the manner of such
- 3 of 1897.

procurement.”

Amendment
of section 3.

3. In the principal Act, for section 3, the following sections shall be substituted, namely :-

“Penalty. 3. Whoever contravenes or disobeys any order or regulations made under this Act shall be punishable with imprisonment for a term which may extend to two years or with fine which may extend up to ten thousand rupees or with both.

Offence 3-A. Every offence under this Act shall be cognizable and bailable.
to be
cognizable
and bailable.

Compounding 3-B. (1) An offence punishable under section 3 may
of offence. either before or after the institution of the proceeding, be compounded by such officer and on payment of such amount as the state government may, by notification, specify in this behalf.

Provided that the amount specified shall not, in any case, exceed the maximum amount of the fine which may be imposed for the offence so compounded.

(2) Where the offence has been compounded under sub-section (1), no proceeding or further proceeding shall be taken or continued against the offender in respect of the offence so compounded and the offender, if in custody, shall be discharged forthwith ”.

PROF. GANESHI LAL

GOVERNOR OF ODISHA

Dated the 7th April, 2020

SASHIKANTA MISHRA

Principal Secretary to Government

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